## GOVERNMENT OF INDIA ENVIRONMENT AND FORESTS LOK SABHA

UNSTARRED QUESTION NO:4930 ANSWERED ON:07.05.2012 QUANTUM OF E-WASTE

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## Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the increasing quantum of e-waste is causing immense damage to the environment in the country;
- (b) if so, the details thereof alongwith the quantum of e-waste generated in the country during the last three years, State-wise;
- (c) whether additional quantity of E-waste is being imported from the developed countries despite a ban; and
- (d) if so, the details of the steps taken by the Government to decrease the amount of e-waste and to ensure safety of public health?

## **Answer**

## MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a)&(b) Based on a survey carried out by the Central Pollution Control Board (CPCB), it is estimated that 1.47 lakh Metric Tons (MT) of e-waste was generated in the country in the year 2005, which is expected to increase to about 8.00 lakh MT by 2012. As per the survey, the ten States generating the maximum quantities of e-waste are as follows:

State E-waste generation (MT)

Maharashtra 20271 Tamil Nadu 13486 Andhra Pradesh 12780 Uttar Pradesh 10381 West Bengal 10059 Delhi 9729 Karnataka 9119 Gujarat 8994 Madhya Pradesh 7800 Punjab 6958

(c)&(d) The Ministry of Environment and Forests (MoEF) has notified the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008. Import and export of e-waste are regulated as per these rules. Import of such wastes for disposal is not permitted. Import is permitted only for recycling or recovery or reuse with the permission of the Ministry of Environment and Forests and/or Directorate General of Foreign Trade. Permission for import and export of e-waste is considered only by those recycling units, which have environmentally sound recycling facilities and are registered with State Pollution Control Board/ Pollution Control Committee concerned.

The Ministry of Environment and Forests has taken a number of steps to ensure environmentally sound management of e-waste in the country. These include:

- (i) For effective implementation of provisions related to import and export, a co-ordination committee has been constituted having representatives from the Ministry of Finance (Department. of Revenue), the Ministry of Commerce and Industries (DGFT), the Ministry of Shipping (Department. of Ports), the Central Pollution Control Board and select State Pollution Control Boards. This committee has been working to sensitize the Customs authorities regarding enforcement of these Rules in order to check illegal import of E-waste into the country.
- (ii) Separate E-Waste (Management and Handling) Rules, 2011 have been notified on 12th May, 2011. These Rules have come in to effect from 1st May 2012.
- (iii) As per these Rules, E-waste recycling can be undertaken only in facilities authorized and registered with State Pollution Control Boards/Pollution Control Committees. Waste generated is required to be sent or sold to a registered or authorized recycler or reprocessor having environmentally sound facilities.

- (iv) The Guidelines for Environmentally Sound Management of e-waste, published by Central Pollution Control Board, provide approach and methodology for environmentally sound management of e-waste.
- (v) The Ministry is implementing a Scheme to provide financial assistance for setting up of treatment, disposal and storage facility for hazardous and integrated recycling facilities for E-waste on public private partnership mode.